

REMINDER

V.VENKATA PRASAD  
REGISTRAR (VIGILANCE)



HYDERABAD,  
Dated 02-12-2016.

R. O. C. NO. 5696/O.P-CELL-E/2016.

To,

The District and Sessions Judge,

NALGONDA

Sir/Madam,

**Sub:** Courts – Civil and Criminal - Disposal of Oldest Cases by Making Zero pendency of 20 Years Old Cases - Reduction of 75% of pendency of Pre -2007 – Priority to Pre – 2011 Cases and Submitting Monthly progress of Oldest 15 Cases – for the period from 01-10-2016 to 31-10-2016 – Called for – Reminder – Regarding.

**Ref:** High Court's Letter ROC.No.4197/OP.Cell E/2016, dated 09-09-2016.

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I am to invite your attention to the High Court's letter reference cited, wherein you were requested to send Monthly progress of Oldest 15 cases pending in your unit on or before 5<sup>th</sup> day of every succeeding month for placing before the Hon'ble Administrative Judge <sup>and Admin committee of Hon'ble Judges</sup> but the monthly progress report is not yet received from your district, for the period from 01-10-2016 to 31-10-2016.

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3-12-16.

I, therefore, request you to take immediate steps and furnish the information for placing before the Hon'ble Administrative Judge <sup>and Admin committee</sup>

Yours faithfully,

REGISTRAR (VIGILANCE)